

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1068 OF 2009

Uttaranchal Transport Corporation Ltd.

...Appellant(s)

Versus

Smt. Vimla Devi & Ors.

...Respondent(s)



ORDER

Upon being mentioned in para 15 of the judgment dated 16/2/2009 the line 'the MACT shall work out the entitlement on the aforesaid basis' is deleted.

para 15 of the judgment shall now be read as follows:

“Keeping in view the parameters indicated above it would be appropriate to fix the multiplier at 10 and the rate of interest @ 6% p.a.”

.....J.
(Dr. ARIJIT PASAYAT)

.....J.
(ASOK KUMAR GANGULY)

New Delhi,
March 3, 2009.

